

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

TUESDAY, THE TWENTY FIFTH DAY OF JUNE
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT APPEAL (SR) NO: 11758 OF 2024

Writ Appeal under clause 15 of the Letters Patent Preferred against the Order Dated. 18/01/2024 in WP.No.6401 Of 2023 on the basis of Liberty granted by the order dated 21-3-2024 in W.A.No.130 of 2024 and pass on the file of the High Court.

Between:

Sreeramoju Venugopal Murthy, S/o.Late Krishna Murthy, aged 48 years, Occ : Business, R/o.Flat No.11, Block 16, MIG II, Baghlingampally, Hyderabad – 500044.

* ...APPELLANT/WRIT PETITIONER
AND :

1. The State of Telangana rep by its Principal Secretary to the Municipal Administration, Secretariat Buildings, Hyderabad.
2. Greater Warangal Municipal Corporation, rep by its Commissioner, M.G.Road, Beside MGM Hospital, Warangal – 506002.
3. Dy. Commissioner, Greater Warangal Municipal Corporation, Kashibugga Circle – I, Kashibugga, Warangal – 506002.
4. Basani Sambaiah, S/o.Ramaswamy, aged 68 years, Occ : Retd Employee, R/o.H.No.11-23-227, Tilak Road, Kashibugga, Warangal – 506002.

...RESPONDENTS/RESPONDENTS

5. Regional Director – cum – Appellate Commissioner of Municipal Administration, KUDA Complex, Near Hotel Ashoka, Hanamkona, Warangal.

...PROPOSED RESPONDENT

Counsel for the Appellant : SRI SREERAMOJU VENUGOPAL MURTHY (PARTY – IN – PERSON)

Counsel for the Respondent No.1 : GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT

Counsel for the Respondent Nos.2 & 3 : SRI S.SURENDER REDDY

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT APPEAL (SR) No.11758 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Sreeramoju Venugopal Murthy, party-in-person.

Ms. B.Mohana Reddy, learned Government Pleader for Municipal Administration and Urban Development Department for respondent No.1.

Mr. S.Surender Reddy, learned Standing Counsel for respondent Nos.2 and 3.

2. Learned party-in-person seeks leave of this Court to withdraw the writ appeal with the liberty to challenge the order dated 18.08.2022 passed by the Regional Director-cum-Appellate Commissioner of Municipal Administration, Warangal in a writ petition.


3. The Writ Appeal is therefore dismissed as withdrawn in terms of liberty as prayed for.

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Miscellaneous applications, if any pending, shall stand closed.

//TRUE COPY//

SD/- B. SATYAVATHI
DEPUTY REGISTRAR


SECTION OFFICER

- To
1. Two CC's to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, High Court for the State of Telangana at Hyderabad. (OUT)
 2. One CC to SRI SREERAMOJU VENUGOPAL MURTHY (PARTY - IN - PERSON) (OPUC)
 3. One CC to SRI S.SURENDER REDDY, Advocate (OPUC)
 4. Two CD Copies

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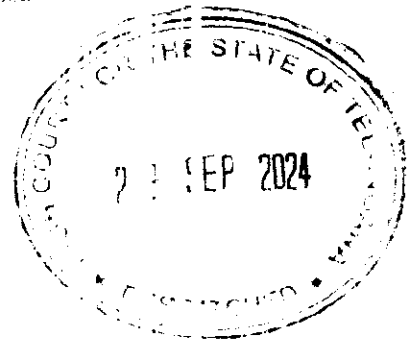
GJP 

HIGH COURT

DATED:14/06/2024

JUDGMENT

WA(SR).No.11758 of 2024



DISMISSING THE W.A(SR)

AS WITHDRAWN WITHOUT COSTS.

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for
3/9/24*